
Bela Juneja Vs ACIT

Income Tax Appeal No. 393/DEL/2021

Court: Income Tax Appellate Tribunal (Delhi A Bench)

Date of Decision: Feb. 28, 2022

Acts Referred:

Constitution Of India, 1950 " Article 14#Income Tax Act, 1961 " Section 271(1)(c), 274, 274(1)

Hon'ble Judges: G. S. Pannu, P; Challa Nagendra Prasad, J

Bench: Division Bench

Advocate: Manpreet Singh Kapoor, Kirti Sankratyayan

Final Decision: Allowed

Judgement